

### Regularisation of unauthorised constructions

3208. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that in DDA colonies 98 per cent of built up houses on plots numbering more than ten of lacs have open balconies/ projections measuring upto 3 feet width with the purpose of providing shades, protecting windows, doors etc. from sun and rain;

(b) whether Government propose to award some relief or relaxation to the residents with or without levying reasonable charges for regularization in case construction is treated as unauthorized;

(c) if so, by when; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) DDA has reported that built up DDA colonies (plotted development) have been denotified and the building activities in respect of these colonies now vest in the Municipal Corporation of Delhi (MCD). MCD has reported that no such survey regarding open balconies/projections has been undertaken in the DDA colonies.

(b) to (d) As per the provision of the Delhi Building Bye-Laws-1983, balcony/balconies of 0.90 m ( 3 feet) width at roof level and chajjas of 0.75 m (2' -6") width over windows are permitted in residential buildings, in plotted development, within set-back of one's own land. The Master Plan for Delhi-2021 was modified on 12.8.2008 whereby projections/chajjas/covered chajjas built up portion which existed before 7.2.2007 upto 1m above 3m height from the ground level are to be regularized for plot size upto 175 sqm on roads below 24m ROW in pre-1962 colonies (except for A&B category), in unplanned areas (including special area, village abadi and unauthorized-regularized colonies) and re-settlement colonies. This provision has not been extended to plotted DDA colonies.

### Parameters for selecting cities under JNNURM

3209. SHRI BHAGIRATHI MAJHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there are different parameters under which the cities of the country is being added under the Jawaharlal Nehru National Urban Renewal Mission;

(b) if so, the main parameter under which the particular city is included under the scheme;

(c) if so, the reasons for not including other cities of Orissa like Cuttack and Rourkela, where population and other industries growth is very high; and

(d) if so, the details thereof and by when these cities can be included?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) and (b) Under Urban Infrastructure & Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), the Cities/Urban Agglomeration (UAs) have been selected on the basis of population as per census 2001. (Details of cities is given in the Statement (*See* below) and as per norms/criteria mentioned below:-

A.	Cities/UAs with 4 million plus population as per 2001 Census	:	7
B.	Cities/UAs with 1 million plus but less than 4 million population As per 2001 Census	:	28
C.	Select Cities/UAs with less than 1 million population as per 2001 census (State Capitals and Other Cities/UAs of Religious/historic and touristic importance)	:	30

(c) and (d) The Government has decided to restrict the number of cities covered under UIG of JNNURM to around 60. 65 cities have been covered under UIG component of JNNURM. All other cities and towns are covered under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) of JNNURM.

**Statement**

*List of cities included in JNNURM*

Sl.No.	City/Urban Agglomeration	Name of the State
1	2	3
<b>a) Mega Cities/UAs</b>		
1.	Delhi	Delhi
2.	Greater Mumbai	Maharashtra
3.	Ahmedabad	Gujarat
4.	Bangalore	Karnataka
5.	Chennai	Tamil Nadu
6.	Kolkata	West Bengal
7.	Hyderabad	Andhra Pradesh
<b>b) Million- Plus Cities/UAs</b>		
1.	Patna	Bihar
1.	Faridabad	Haryana
3.	Bhopal	Madhya Pradesh
4.	Ludhiana	Punjab
5.	Jaipur	Rajasthan
6.	Lucknow	Uttar Pradesh

1	2	3
7.	Madurai	Tamil Nadu
8.	Nashik	Maharashtra
9.	Pune	Maharashtra
10.	Cochin	Kerala
11.	Varanasi	Uttar Pradesh
12.	Agra	Uttar Pradesh
13.	Amritsar	Punjab
14.	Visakhapatnam	Andhra Pradesh
15.	Vadodara	Gujarat
16.	Surat	Gujarat
17.	Kanpur	Uttar Pradesh
18.	Nagpur	Maharashtra
19.	Coimbatore	Tamil Nadu
20.	Meerut	Uttar Pradesh
21.	Jabalpur	Madhya Pradesh
22.	Jamshedpur	Jharkhand
23.	Asansol	West Bengal
24.	Allahabad	Uttar Pradesh
25.	Vijayawada	Andhra Pradesh
26.	Rajkot	Gujarat
27.	Dhanbad	Jharkhand
28.	Indore	Madhya Pradesh
<b>c) Identified cities/UAs with less than one million population</b>		
1.	Guwahati	Assam
2.	Itanagar	Arunachal Pradesh
3.	Jammu	Jammu & Kashmir
4.	Raipur	Chhattisgarh
5.	Panaji	Goa
6.	Shimla	Himachal Pradesh
7.	Ranchi	Jharkhand
8.	Thiruvananthapuram	Kerala

1	2	3
9.	Imphal	Manipur
10.	Shillong	Meghalaya
11.	Aizawal	Mizoram
12.	Kohima	Nagaland
13.	Bhubaneswar	Orissa
14.	Gangtok	Sikkim
15.	Agartala	Tripura
16.	Dehradun	Uttaranchal
17.	Bodh Gaya	Bihar
18.	Ujjain	Madhya Pradesh
19.	Puri	Orissa
20.	Ajmer-Pushkar	Rajasthan
21.	Nainital	Uttaranchal
22.	Mysore	Karnataka
23.	Pondicherry	Pondicherry
24.	Chandigarh	Punjab & Haryana
25.	Srinagar	Jammu & Kashmir
26.	Mathura	Uttar Pradesh
27.	Hardwar	Uttaranchal
28.	Nanded	Maharashtra
29.	Porbunder	Gujarat
30.	Tirupati	Andhra Pradesh

**Upgradation of government accommodation**

‡3210. SHRI RAJNITI PRASAD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether, Government has made any plan for renovation or upgradation of Government accommodation;

(b) if so, whether renovation/upgradation works is going on in old and vacant accommodations at Mandir Marg (CPWD-Peshwa Road) and Vasant Vihar;

(c) if so, the number of accommodations in which upgradation work has been completed in above colonies; and

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‡Original notice of the question was received in Hindi.